

DIVISION BENCH

P-106

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/301(KB)2022  
IA(I.B.C)/531(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>INVENT ASSETS SECURITISATION ANDRECONSTRUCTION PRIVATE LIMITED VS MRS. KAUSHAL SHARMA (PERSONAL GUARANTOR OF M/S BALAJI COKE INDUSTRY PRIVATE LIMITED)</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearances (via video conferencing/physically)**

Ms. Deepali Jaiswar Adv. ] For the financial Creditor  
Ms. Raina Birla Adv. ]

Ms. Pallavi Roy, Adv. ] For the RP

Ms. Mahuya Ghosh, Adv. ] for the Personal Guarantor

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for the Financial Creditor seeks to withdraw this petition as the matter is settled between the parties.
3. Accordingly, this petition is disposed of as settled and withdrawn with a liberty to revive this application in case the settlement fails.
4. File be consigned to record.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**